## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## **Petition No. 149/MP/2019**

: Petition under Section 79 (1)(b), Section 79 (1)(f) and Section 79 Subject

(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfilment of Conditions Subsequent

and Scheduled Commissioning Date of the Petitioner's project.

Petitioner : Parampujya Solar Energy Limited

Respondent : Solar Energy Corporation of India Limited

Date of hearing : 4.7.2019

Coram : Shri P.K. Pujari, Chairperson

> Dr. M.K. Iyer, Member Shri I.S. Jha, Member

Parties present : Shri Aditya Kumar Singh, Advocate, PSEL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking directions to Solar Energy Corporation of India Limited to accept the impact of Force Majeure and to extend the timeline for fulfilment of conditions subsequent and SCoD of the project. Learned counsel requested to issue notice to the Respondents.

- After hearing learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.
- The Commission directed the Petitioner to implead Chhattisgarh State Power Distribution Company Limited (CSPDCL) as party to the Petition and to file revised memo of parties by 15.7.2019.
- The Commission directed the Petitioner to serve copy of the Petition on the 4. Respondent and CSPDCL immediately. The Respondent including CSPDCL were directed to file their replies, by 26.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
- The Petition shall be listed for hearing in due course for which separate notice shall 5. be issued to the parties.

By order of the Commission

Sd/-(T.D. Pant) **Deputy Chief (Law)**